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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1165-L.—18th September, 2015.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 32 of 2015

**THE HOWRAH MUNICIPAL CORPORATION
(SECOND AMENDMENT) BILL, 2015.**

**A
BILL**

to amend the Howrah Municipal Corporation Act, 1980.

WHEREAS it is expedient to amend the *Howrah Municipal Corporation Act, 1980*, for the purposes and in the manner hereinafter appearing;

West Ben. Act
LVIII of 1980.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Howrah Municipal Corporation (Second Amendment) Act, 2015.

(2) It shall be deemed to have come into force on and from 1st July, 2015.

*The Howrah Municipal Corporation
(Second Amendment) Bill, 2015.*

(Clauses 2-5.)

Amendment of section 5 of the West Ben. Act LVIII of 1980.

2. In section 5 of the Howrah Municipal Corporation Act, 1980 (hereinafter referred to as the principal Act),—

- (i) in clause (a) of sub-section (1), for the words “fifty elected Councillors”, the words “sixty-six elected Councillors” shall be substituted;
- (ii) in sub-section (2), for the words “fifty Councillors”, the words “sixty-six Councillors” shall be substituted.

Amendment of section 6.

3. In sub-section (1) of section 6 of the principal Act, the words “not exceeding ten,” shall be omitted.

Amendment of section 11.

4. In sub-section (1) of section 11 of the principal Act, for the words “at least seven boroughs”, the words “such number of boroughs as may be determined by the State Government” shall be substituted.

Repeal and saving.

5. (1) The Howrah Municipal Corporation (Second Amendment) Ordinance, 2015, is hereby repealed.

West Ben. Ordinance III of 2015.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been validly done or taken under the principal Act as amended by this Act.

STATEMENT OF OBJECTS AND REASONS.

To cope up with the increased urbanisation and to provide improved civic services by way of creation of larger and trans-municipal infrastructure projects, it is considered necessary and expedient to amend the Howrah Municipal Corporation Act, 1980 (West Ben. Act LVIII of 1980) for the purposes of making provision for—

- (a) enhancing the number of existing Councillors from ‘fifty’ to ‘sixty-six’ in the Howrah Municipal Corporation;
- (b) empowering the State Government to determine the number of members of the Mayor-in-Council, keeping in view of the necessity so as facilitate and providing civic services in public interest; and
- (c) empowering the State Government to determine the number of Boroughs in public interest.

2. As the West Bengal Legislative Assembly was not in session and it was necessary to take immediate action in the matter, an Ordinance, namely, the Howrah Municipal Corporation (Second Amendment) Ordinance, 2015 (West Ben. Ord. III of 2015) was promulgated.

3. The Bill seeks to replace the said Ordinance by an Act of the State Legislature.

4. The Bill has been framed with the above object in view.

5. There is no financial implication involved in the Bill.

KOLKATA,
The 17th September, 2015.

FIRHAD HAKIM,
Member-in-charge.

By order of the Governor,

YASMIN FATMA,
*Secy.-in-Charge to the Govt. of West Bengal,
Law Department.*